IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

24. **C.P. (IB)/975(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES: State Bank of India (Creditor) Through
The Resolution Professional Mr. Anuj Bajpai
Vs.
Mr. Moti Lal Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Ayush Rajani a/w Ms. Khushboo Shah, Mitali Bhat i/b AKR Legal, Ld. Counsel for the Financial Creditor/RP present. None present for the Personal Guarantor.

2. Registry is directed to issue Court Notice to the Personal Guarantor clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Financial Creditor is also permitted to personal notice to the Personal Guarantor and file proof of service before the next date of hearing.

3. List this matter for further consideration on **14.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

27.03.2024 / *Bmb*